

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-104**  
IB-629/ND/2022  
New IA-1978/2024

**IN THE MATTER OF:**

Mr. Rakesh Gupta

**.....Applicant**

**Vs.**

Union Bank of India And Ors.

**.....Respondent**

**SECTION**

U/s 94 IBC

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA-1978/2024:-**

None appears on behalf of Applicant at the time of hearing. We have perused the content of the application and the relief sought. We do not find any ground for granting such a relief. Since nobody is appearing on behalf of Applicant at the time of hearing, and in the interest of justice, list this matter on **07.05.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**